

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 88/AT/2024**

Subject : Petition under section 63 of the electricity act, 2003 for adoption of tariff of 1500 mw solar power projects connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 of the ministry of power, government of India as amended from time to time and interpreted and modified by the central government vide subsequent communication/notifications.

Date of Hearing : **22.5.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Petitioner : NTPC Limited (NTPC).

Respondents : ReNew Solar Power Private Limited & 3 Ors.

Parties Present : Shri Karthik Sharma, Advocate, NTPC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for an adjournment of the Petition due to the non-availability of the arguing counsel. Subsequently, the learned counsel submitted that in compliance with the direction of the Commission vide Record of Proceedings for the hearing dated 29.4.2024, the Petitioner has filed its affidavit dated 21.5.2024 making its brief submissions to the queries raised by the Commission in paragraph 4(c) of the said Record of Proceedings on the e-filing portal of the Commission and the Petitioner may also be permitted to file the said affidavit at the registry. Learned counsel further referred to the said affidavit and submitted that insofar as the adoption of tariff without PPAs and PSAs is concerned, the Guidelines dated 28.7.2023 requires the Petitioner to approach the Commission within 15 days of the discovery of tariff through e-RA or otherwise in a transparent competitive bid process conducted in accordance with the Guidelines and accordingly, the Petitioner prayed for the adoption of tariff based on the terms & conditions contained in the Letter of Awards issued by the Petitioner. Learned counsel further submitted that insofar as the tying up of the awarded capacity under the PPAs and PSAs is concerned, the Petitioner is under discussions with various State Utilities/Discoms regarding the sale of power and is yet to tie up the awarded capacity under the PSAs and consequently, the PPAs with the successful developers. Learned counsel added that if deemed fit, the Commission may consider keeping the present Petition in abeyance till the Petitioner signs the PSAs with the State Utilities/Discoms.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner and Respondents (successful bidders) to furnish their concise views on the aspect of adoption of tariff without the execution of the PPAs and PSAs having been entered into on affidavit, within two weeks.

3. The Petition will be listed for hearing on **11.6.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**